

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

DIVISION BENCH - COURT NO. 1

EXCISE APPEAL NO. 30033 OF 2017

(Arising out of Order-in-Appeal No. GUN-EXCUS-000-APP-109-16-17 dated 28.10.2016 passed by Commissioner Customs, Central Excise & Service Tax, Guntur)

M/s Spectra Foods & Beverages Ltd.,

.....Appellant

Tadegadapa, Penamalur Mandal,
Vijayawada, Krishan District,
Andhra Pradesh – 521 137.

VERSUS

**Commissioner of Central Excise
Guntur Commissionerate**

.....Respondent

P.B.Bo. 331, C.R.Building,
Kannavari Thota, Guntur,
Andhra Pradesh – 522 004.

APPEARANCE:

for the Appellant

Shri Bhanu Kiran, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: September 29, 2021

FINAL ORDER NO. A/30296/2021

JUSTICE DILIP GUPTA

It is pointed out that the matter has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

JAYA